

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**38. CA 367/2022 In CP/1783(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2024**

**NAME OF THE PARTIES: Paul Manfred Eirich**  
**IN THE MATTER OF**  
**Eirich Inida Pvt.Ltd.**

**Section: Rule 11 of NCLT U/s 441 Section 134(8) of Companies Act**

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**ORDER**

**CA No. 367/2022:-** None has appeared for the Appellant. The present company application has been filed for urgent hearing of the C.P/1783(MB)/2018. Since the matter has already been listed on board for hearing, this **CA No. 367/2022 is disposed of** as rendered **infructuous**.

Mr. Shirvraj appeared for the RoC. Counsel for the RoC seeks time to file report. Time granted. Let the same be filed within a period two weeks. List the matter on **01.07.2024** for hearing.

**SD/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
29.04.2024  
Sushil

**SD/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**